



2026:AHC:22218

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 1329 of 2026

Brijpal Singh

.....Petitioner(s)

Versus

State of U.P. and Another

.....Respondent(s)

Counsel for Petitioner(s)	:	Kailash Prakash Pandey
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri K.P. Pandey, learned counsel for the writ petitioner and Sri Jitendra Prasad, learned Standing Counsel for the State.
2. The grievance of the writ petitioner is that the writ petitioner who happens to be Head Constable and he superannuated on 31.12.2024 but the GPF and other benefits have not been paid.
3. Learned Additional Chief Standing Counsel submits that the claim of the writ petitioner shall be decided by second respondent, Director, Department of Panchayati Raj, Panchayati Raj Section-3, Lucknow, U.P.
4. Considering the submission so made across the bar, the writ petition stands **disposed of** directing the writ petitioner to submit a comprehensive representation along with self attested copy of the writ petition and certified copy of the order before the second respondent, Director, Department of Panchayati Raj, Panchayati Raj Section-3, Lucknow, U.P. by **12.02.2026**. Thereafter, the second respondent shall decide the claim of the writ petitioner within a period of three months.

(Vikas Budhwar, J.)

February 2, 2026

Rajesh